The Goa Municipalities (Amendment) Withdrawal Ordinance, 2021 (Ordinance No. 1 of 2021), which has been promulgated by the Governor of Goa on 22-01-2021, is hereby published for general information of the public.

D. S. Raut Dessai, Joint Secretary (Law).
Porvorim, 22nd January, 2021.

The Goa Municipalities (Amendment) Withdrawal Ordinance, 2021
(Ordinance No. 1 of 2021)

Promulgated by the Governor of Goa in the seventy-first year of the Republic of India.

An Ordinance to withdraw the Goa Municipalities (Amendment) Ordinance, 2020 (Ordinance No. 13 of 2020).

Whereas, the Legislative Assembly of Goa is not in session and the Governor of Goa is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by article 213 of the Constitution of India, the Governor of Goa is pleased to promulgate the following Ordinance, namely:

1. Short title and commencement.— (1) This Ordinance may be called the Goa Municipalities (Amendment) Withdrawal Ordinance, 2021.

(2) It shall be deemed to have come into force on the 20th day of December, 2020.

2. Ordinance to override Ordinance No. 13 of 2020.— Notwithstanding anything contained in the Goa Municipalities (Amendment) Ordinance, 2020 (Ordinance No. 13 of 2020) any action taken or thing done under the said Ordinance shall be deemed never to have been taken or done.

3. Withdrawal of Ordinance No. 13 of 2020.— Subject to the provisions of section 2, the Goa Municipalities (Amendment) Ordinance, 2020 (Ordinance No. 13 of 2020) is hereby withdrawn.

Place: Raj Bhavan
BHAGAT SINGH KOSHYARI
dated: 22-01-2021
Governor of Goa.

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